

the total State-wise number of assesseees of estate duty and total amount assessed and collected during each of the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : The Ministry do not have the State-wise number of assesseees of Estate Duty and total amount assessed and collected. Such information are maintained Commissioners of Income-tax/Controllers of Estate Duty charge-wise. As such the charge-wise number of assesseees of estate duty and total amount assessed and collected during each of the last three years has been given in Annexure 'A', Annexure 'B' and Annexure 'C' respectively. [*Placed in Library. See No. LT 698/183.*]

Reservation in promotion in Central Bank of India

5187. **SHRI T. NAGARATNAM :** Will the Minister of FINANCE be pleased to state :

(a) whether Central Bank of India is affording reservation in promotion for Scheduled Caste and Scheduled Tribes employees in the Cash Department also for the post of Chief Cashier in the Officer Cadre at par with State Service promotions in the Accounts section ; if not, the reasons therefor ;

(b) whether Assistant Cashiers/Cash-clerks belonging to SC/ST in the Cash Department having 6 years continuous service are eligible for promotion to the officer cadre of Chief Cashier, if not the reasons therefor ; and

(c) whether the Bank is providing proper reservation for SC/ST Assistant Cashiers/Cash-Clerks for the promotion of Head-Cashier in the Cash Department ; if not the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The Central Bank of India has reported that reservation is available for Scheduled Castes and Scheduled Tribes at 15% and 7½% res-

pectively in promotion of Head Cashiers in Cash Department to the posts of Chief Cashier. As per the promotion policy of the bank, promotion to the post of Chief Cashier is ordinarily made from the eligible Head Cashiers in the Cash Department. However, in a selection area where eligible Head Cashiers are not available, all Assistant Cashiers including those belonging to SC/ST, who have completed 6 years of service are considered for promotion as Chief Cashiers.

Central Bank of India has reported that the posts of Assistant Cashier and Head Cashier in the bank are in the clerical cadre. The appointment of Assistant Cashier as Head Cashier in the bank is not considered as a promotion and, therefore, there is no reservation for SC/ST in these appointments.

Shifting of portion of the Ordnance Factory from Medak to Madras

5188. **SHRI G. BHOOPATHY :** Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Central Government have decided to shift a portion of the Ordnance Factory from Medak in Andhra Pradesh to Madras in Tamil Nadu ;

(b) if so, the details thereof ;

(c) whether the Chief Minister of Andhra Pradesh has written a letter not to shift this factory from Medak to Madras ; and

(d) if so, the reaction of Government in this regard ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : (a) to (d) There is no proposal to shift any of the facilities originally planned such as production, fabrication and assembly shops for various parts like hull, turret etc., inspection and other testing facilities for the infantry Combat Vehicle from the Ordnance Factory Medak in Andhra Pradesh to Tamil Nadu. There was no decision to locate the engine plant at Medak when the manufacture of the I.C.V. was decided upon. Hence, the question of shifting does not arise.

The Chief Minister, Andhra Pradesh had in a letter to the Raksha Mantri sought an assurance that the investment of about Rs. 200-300 crores in the Factory at Medak and the employment potential would be maintained

The Raksha Mantri in his reply has stated that the investment in Medak would be around Rs. 275 crores and that the employment potential and the skill generation originally envisaged would not be reduced.

Marketing of Smuggled Watches

5189. SHRI TRILOK CHAND
SHRI JAGPAL SINGH

Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the malpractices and the changed tactics of watch smugglers in marketing watches assembled from the smuggled "watch movements" since sizable imports of watch movements into the country by watch assemblers is permitted ; and

(b) if so, the details thereof and the measures taken by Government to check the marketing of such watches ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and (b) Reports received by Government indicate that there is some incidence of smuggling of watch movements/parts into the country and that watches of both popular Indian and foreign brands are being assembled from such smuggled watch movements/parts and marketed in the country.

The field formations of the Customs department remain vigilant in the matter. Suitable anti-smuggling measures have also been taken in coordination with the concerned Central and State Government authorities. The matter is also kept under constant review.

Income Tax Raids on Sahastrabudhi Maharaj Ashram at Pune

5190. SHRI NARAYAN CHOUBEY :
Will the Minister of FINANCE be pleased to state :

(a) whether the Sahastrabudhi Maharaj Ashram of Vithal Joshi Charitable Trust at Pune and Dervan in Ratnagiri district were raided by income-tax authorities ;

(b) if so, the details thereof ;

(c) whether Rs. 20 lakhs and several documents were seized ; and

(d) if so, any further action is being taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) to (d) The Income-tax authorities searched the premises of Sahastrabudhi Maharaj Ashram at Pune and Sant Sita Ram Bhuvra Walawalkar Charitable Trust at Derwar, Taluka Chiplun, District Ratnagiri on 27.11.1982 and seized prima-facie unaccounted cash of Rs. 15,69,000/- and Fixed Deposit receipts of Rs 35,200/-. The seized assets have been retained in summary order under section 132(5) of the Income-tax Act. The scrutiny of the seized documents is in progress for taking appropriate action under the various Direct Taxes Acts.

Irregularities Committed by Peerless General and Finance Investment Company

5191. SHRI UTTAMBHAI H. PATEL :
Will the Minister of FINANCE be pleased to state :

(a) Whether a number of complaints representations and memorandum have been received by Finance Minister, Government and R.B.I. about irregularities, fraud and cheating being done by Peerless General and Finance Investment Company of Calcutta during 1 January, 1983 to 30 June, 1983 ;

(b) if so, the details thereof ;